# <u>COURT-I</u>

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# IA NOS. 702, 703 & 701 OF 2017 IN DFR 1483 OF 2017

Dated: 11<sup>th</sup> September, 2017

## Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

### In the matter of:

Sudha Agro Oils and Chemical Industries Ltd. & Ors. Vs.			 Appellant(s)
Andhra Pradesh Electricity Regulatory Commission & Ors.			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. K. Gopal Choudary	
Counsel for the Respondent(s)	:	-	

### <u>ORDER</u>

#### IA NO. 703 OF 2017 (Appln. for condonation of delay in re-filing)

There is 96 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

#### IA NOs.702 & 701 OF 2017 (Applns. for leave to appeal & condonation of delay in filing)

Issue notice to the Respondents returnable on 09.10.2017. Dasti, in addition, is permitted.

List the matter on 09.10.2017.

## (I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd